

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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O.A. No. 575/94.

Dt. of Decision : 10-8-94.

Mr. G.R.Sreeshylam

.. Applicant.

Vs

1. The Union of India, Rep.by  
the Secretary, Department  
of Posts, Ministry of  
Communications, Daktar Bhavan,  
New Delhi - 110 001.

2. The Chief Postmaster General,  
Andhra Circle,  
Hyderabad - 500 001.

3. The Director of Accounts (Postal)  
A.P.Circle, Abids,  
Hyderabad - 500 001.

.. Respondents.

Counsel for the Applicant : Mr. J.V. Lakshmana Rao

Counsel for the Respondents: Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHY : MEMBER (ADMN.)

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O.A.No.575/94

O R D E R

[ As per the Hon'ble Sri A.V. Haridasan, Member(J) ]

In This application ~~is~~ filed U/s 19 of the A.T.Act,  
The applicant who retired on superannuation on 30-11-93  
has prayed that the respondents may be directed to  
withdraw or cancel the charge sheet issued on 29-5-91.  
While the applicant was in service he was served with  
a Memo. of Charge dt.29-5-91 under Rule 14 of CCS (CCA)  
Rules for the alleged <sup>mis-</sup>conduct of <sup>having</sup> incited agitation,  
gherao and Dharna against the Director of Accounts.  
The applicant having denied guilt, an enquiry was  
ordered ~~and~~ during the pendency of which applicant  
retired on superannuation. The grievance of the appli-  
cant is that the enquiry is unnecessarily delayed and  
protracted with the result he is <sup>being</sup> deprived of his pension  
and other terminal benefits. According to the applicant,  
the enquiry should have been completed within a period  
of six months from the date on which charge sheet was  
issued and that, having been not done, an order directing  
the respondents to <sup>cancel</sup> the charge sheet is called for.

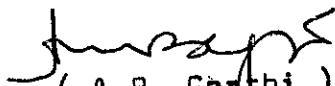
2. The application was admitted and the respon-  
dents were given time to file reply. So far no reply  
has been filed. We have heard the counsel for the  
parties and have seen the application and the material  
papers. It is alleged in the application that out of  
six witnesses, as mentioned in the annexure to Memo.  
of Charge, only two have been examined and remaining  
are yet to be examined. We do not find any justifiable  
reason for the enquiry not being completed for such a

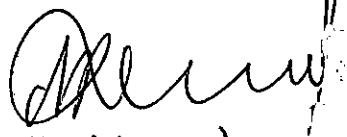
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long period. Since the applicant is a retired person it is absolutely unjust to keep him in suspended animation. Therefore, we are of the considered view that interest of justice demands that a direction may be given to respondents to complete the enquiry and pass final orders as expeditiously as possible.

3. In the result, the application is disposed of with a direction to the respondents to complete the disciplinary proceedings pending against the applicant and to pass final orders thereon within a period of three months from the date of communication of this order. Needless to say that in his own interest the applicant shall cooperate with the enquiry authority for completion of the proceedings. There shall be no order as to costs.

  
( A.B. Ganthi )  
Member (A)

  
( A.V. Haridasan )  
Member (J)

Dt. 10-8-1994  
Open Court dictation

  
17.8.94  
Deputy Registrar

Copy to:-

kmv

1. Secretary, Department of Posts, Ministry of Communication Union of India, Dakkar Bhavan, New Delhi-001.
2. The Chief Postmaster General, Andhra Circle, Hyderabad.
3. The Director of Accounts (Postal) A.P. Circle, Abbi.
4. One copy to Sri. J.V. Lakshmana Rao, advocate, Hyderabad.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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for 17/8/94

OA 575/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J) ✓

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

Dated: 10/8/94 ✓

ORDER/JUDGMENT. ✓

M.A./R.P./C.P.NO.

C.A.NO.

in

575/94 ✓

T.A.NO.

(U.P.NO. )

Admitted and Interim Directions  
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

